

TO BE PUBLISHED IN PART II SECTION 3(A) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI DATED THE 28th July, 1964

NOTIFICATION
(INCOME-TAX)

No. 5894 (F.No. 197/91/64-IT(AI): In exercise of the powers conferred conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Sadrinath-Kadernath Temple Committee" for the purpose of the said section for the period covered by the assessment years 1960-61 to 1964-65.

edh
(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Baituli Garden), New Delhi.

Copy to:-

1. Shri S.D.Joshi, Chief Executive Officer, Shri Sadrinath-Kadernath Temple Committee, Sadrinath Gram/Jamshil, Himalayas (U.P.).
2. The Commissioner of Income-tax, Lucknow, with ref. to his letter F.No. XXIII/Judl dated 22.6.64.
3. All Commissioners of Income-tax.
4. Directors of Inv.(IT)/(R&D)/(P&PR)/(Inv.), New Delhi.
5. Director of IIT Services (Income-tax), 1st Floor, Akshay-Chalid, Pata Jindri Lane, New Delhi.
6. All Officers & Sections of I.T. Wing of C.S.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Inv.(R&PR), New Delhi (5 copies).
9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

R
(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA